

ITEM NO.56

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30054/2017

(Arising out of impugned final judgment and order dated 26-05-2017 in WC No. 24040/2017 passed by the High Court Of Judicature At Allahabad)

DR. SHIKHA BHARGAVA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.105343/2017-CONDONATION OF DELAY IN FILING and IA No.105347/2017-EXEMPTION FROM FILING O.T. and IA No.105345/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS
IA No. 60767/2018 - MODIFICATION
IA No. 65181/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS)

Date : 23-08-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. P.V. Dinesh, Adv.
Dr. Abhishek Atrey, AOR

For Respondent(s) Mr. Aman Lekhi, ASG
Mr. Bharat Singh, Adv.
Mr. S.A. Siddiqui, Adv.
Ms. Satya Siddique, Adv.
Ms. Prerna Priyadarshini, Adv.
Mr. Raj Bahadur, Adv.
Mr. Arvind Kumar Sharma, AOR
Sarathak Raizada, Adv.
Mr. Nachiketa Joshi, Adv.
Mrs. Anil Katiyar, AOR
Mrs. B. Sunita Rao, AOR
Mr. Anurag, Adv.
Mrs. Neelam Chand, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Status Report on behalf of the CBI has been produced in the Court today in a sealed cover. Sealed cover opened. We have gone through the Status Report. It mentions gross irregularities and illegalities allegedly committed by British India Corporation Limited (BICL) officials, especially, Mr. K.S. Duggal, CMD and Mr. K.C. Bajpai Company Secretary. It has also made adverse comments against the unprofessional attitude of M/s Price Water House Coopers. At the end of the report, the recommendation is made that Ministry of Textiles should conduct internal inquiry for fixing responsibility on the part of officers responsible for their omissions and commissions of the irregularities mentioned in the Report.

However, on going through the Report, we find that some of the irregularities mentioned in the conduct of auction of properties of BICL would not be only administrative irregularities and if these findings are correct, they point out towards illegalities which may warrant criminal action against the erring officials.

In these circumstances, we direct the CBI to register regular a case against the erring officials and after proper investigation to proceed further in the matter.

The Special Leave Petition is disposed of accordingly.

Pending applications also stand disposed of.

(R. NATARAJAN)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER